

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:4335

ANSWERED ON:07.05.2007

REVIEW OF EIA NORMS

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Owaisi Shri Asaduddin;Verma Shri Ravi Prakash

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether there is a demand for drastic revision of the fresh Environment Impact Assessment (EIA) rules;
- (b) if so, whether the Union Government proposes to set up an independent National Environment Impact Assessment Authority;
- (c) if so, whether the State Government has agreed to review the EIA as per the September notification; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARIAN MEENA)

- (a) No demand for drastic revision of the new Environment Impact Assessment Notification issued on 14.09.2006 has been received. However, a few suggestions from a few individuals, industry groups and concerned Ministries for improving, revising and amending the new Environment Impact Assessment Notification, 2006 have been received.
- (b) No proposal is under consideration in the Ministry to set up an Independent National Environment Impact Assessment Authority.
- (c) & (d) The Paras 3 and 4 of the Environment Impact Assessment Notification, 2006 envisage the constitution of the State Level Environment Impact Assessment Authority (SEIAA) and the State Level Expert Appraisal Committees (SEAC) by the Central Government in consultation with the State Governments/Union Territory Administrations for appraisal and granting Environmental Clearances to the activities listed in Schedule under Category 'B' in the Environment Impact Assessment Notification, 2006. A number of proposals in this regard from various State Governments/Union Territory Administrations have been received.